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(2018) 09 CHH CK 0178

Chhattisgarh High Court

Case No: Writ Petition S. NO. 5925 Of 2018

Sagar Chand Gupta APPELLANT

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State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: Sept. 11, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Sushobhit Singh, R.K. Gupta

Judgement

- P. Sam Koshy, J
- 1. Challenge in the present writ petition is to the order of transfer, dated 31.8.2018, Annexure P-1.
- 2. The petitioner in the capacity of Chief Executive Officer, Janpad Panchayat, Kansabel, District Jashpur has been ordered to be transferred to

Janpad Panchayat, Lakhanpur, District Surguja.

- 3. Counsel for the petitioner submits that the petitioner is more than 60 years of age and there is hardly less than 2 years time left in his retirement, in
- addition, he is also a heart patient and the doctors have implanted a pacemaker to support his heart condition and therefore at this juncture it would not

be proper for transferring the petitioner to so far a distance.

- 4. Given the aforesaid facts and circumstances, let the petitioner make a detailed representation to respondent no.2 in respect of inconveniences and
- difficulties which the petitioner has, supported with all relevant documents, within 10 days from today and the respondents shall decide the same within
- a further period of 45 days. Meanwhile, the respondents shall not give effect to the order of transfer so far as the petitioner is concerned.